

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2011
CC 234/2011

(From the judgement and order dated 11/08/2010 in CMWP No.
19320/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S JIVARAM OIL ENTERPRISES (P) LTD Petitioner(s)

VERSUS

STATE OF UP AND ORS Respondent(s)

With I.A.1 (C/delay in filing SLP and c/delay in refiling SLP)

Date: 15/03/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.M. PANCHAL
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s) Ms. Nidhi Tiwari, Adv.
Ms. Himani Bhatnagar, Adv.
Mrs.Rachana Joshi Issar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.
In view of decision of this Court in V.N.
Devadoss Vs. Chief Revenue Control Officer cum
Inspector and others, issue notice.

(Sonia)
Sr. P. A.

(R.K. Sharma)
Court Master